

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA/TA/MP No.....

Smt. Shanti Devi

UOI

Versus.....

Date of Order	Orders
15.5.2000	<p>OA 366/99 with MA 237/99</p> <p>Shri P.N.Jati, counsel for the applicant.</p> <p>Shri Hemant Gupta, proxy counsel for Shri M.Rafiq, counsel for the respondents.</p> <p>Learned counsel for the respondents submits that the relief sought by the applicant has already been granted to him and in support of his contention he has referred Annexure R/5 dated 24.12.99. Learned counsel for the applicant also admits that the relief sought by the applicant has already been given. Therefore, in view of the submissions made by the learned counsel for the parties, this OA is disposed of as having become infructuous. MA 237/99 also stands disposed of accordingly.</p> <p><i>Ab</i></p> <p>(N. P. NAWANI) ADMINISTRATIVE MEMBER</p> <p><i>Smt. Shanti Devi</i></p> <p><i>97/2000</i></p>